

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-8293/84]

**Export Import Bank of India (Issue and Management of Bonds) Regulations, 1983**  
**Notifications under Customs Act, 1962**  
**and Central Excise Rules,**  
**1944. etc. etc.**

THE DEPUTY MINISTER IN THE  
 MINISTRY OF FINANCE (SHRI JANAR-  
 DHANA POOJARY) : I beg to lay on the  
 Table :—

- (1) A copy of the Export-Import Bank of India (Issue and Management of Bonds) Regulations, 1983 (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 300 (E) published in Gazette of India, dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 219 81-Customs, dated the 28th September, 1981 so as to enable the importers to furnish list of components and equipments approval by the Ministry of Shipping and Transport (Shipping Wing), in place of Department of Heavy Industry, for customs duty exemption under the notification.

- (ii) G.S.R. 304 (E) published in Gazette of India, dated the 26th April, 1984 together with an explanatory memorandum extending the validity of Notification No. 80/82-Customs, dated the 1st March, 1982 upto the 30th April, 1985.

[Placed in Library. See No. LT-8295/84]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 301 (E) published in Gazette of India dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 197/62-CE dated the 17th November, 1962 so as to include the regulators for electric fans in the list of items which are entitled to rebate of duty when exported out of India.
- (ii) G.S.R. 302 (E) published in Gazette of India dated the 23rd April, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11 C of the Central Excises and Salt Act, 1944 in regard to the excise duty on metal containers produced by the manufacturer there of without the aid of power from sheets which had been tinned, printed, coated or lacquered by others with the aid of power, during the period from 1st May, 1970 to 18th February, 1977.
- (iii) G.S.R. 305 (E) published in Gazette of India dated the 26th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to (a) prescribe concessional rate of excise duty of Rs. 100 per kilolitre on Furfural Extract

when used as industrial feedstock in the manufacture of Carbon Black (b) do away with the restrictive clause appearing against Sl. No. 11A. 13 of the Notification No. 75/84-CE dated the 1st March, 1984 as regards the proportion of indigenous crude oil-vis-a-vis imported crude oil required to be maintained for availing of the duty exemption on Low Sulphur Heavy Stock produced in a refinery and intended to be used as fuel for the generation of electrical energy by specified electricity undertakings.

- (iv) G.S.R. 310 (E) published in Gazette of India dated the 28th April, 1984 together with an explanatory memorandum extending the validity of Notification Nos. 127/83-CE and 128/83-CE dated the 27th April, 1983 upto 30th April, 1986.

[Placed in Library. See No. LT-8296/84]

- (4) A copy of the \*Review (Hindi and English versions) by the Government on the working of the National Bank for agriculture and Rural Development, for the year dated the 30th June, 1980.

[Placed in Library. See No. LT-8297/84].

#### Audit Report on the Accounts of Coffee Board for 1979-80

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA): I beg to lay on the Table a copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1979-80 (Pool Fund). [Placed in Library. See No. LT-8298/84].

12.11 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received

from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".
- (ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Commercial Crops Cess (Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 27th April, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

12.12 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1984, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of:
  - (a) The Visva Bharati (Amendment) Bill, 1984, as passed by Rajya Sabha.
  - (b) The Merchant Shipping (Amendment) Bill, 1983.

\*The Annual Report was laid on the Table on 30th March, 1984.